

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 563/GT/2020

Subject : Petition for revision of tariff for the period from COD i.e. 31.7.2017 to 31.3.2019 after truing up exercise in respect of Kudgi Super Thermal Power Station Station-I (2400 MW).

**Petition No. 29/GT/2021
with IA No. 81/2023**

Subject : Petition for approval of tariff for the period 2019-24 in respect of Kudgi Super Thermal Power Station Station-I (2400 MW)

Petitioner : NTPC Limited

Respondents : APEDCL and 11 others

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Nihal Bharadwaj, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Rudraksh Bhushan, NTPC
Shri U.S. Mohanty, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Bhabna Das, Advocate, Karnataka Discoms

Record of Proceedings

Since the order in the Petitions (which was reserved on 16.2.2023) could not be issued prior to one Member of the Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. The learned counsel for the Petitioner submitted that the pleadings and arguments have been completed, and the Commission may reserve its order in the petition. He however pointed out that pursuant to the APTEL judgment dated 14.8.2023 in Appeal No. 152 of 2016, declaring the expenses claimed towards Railway augmentation works for some of the projects as mandatory, the Petitioner has filed the said IA No.81/2023 (in Petition No.29/GT/2021) for claiming the same for this generating station, and the same may be considered by the Commission; while disposing of the petitions. The learned counsel added that in case any clarification/ additional information is required, the Petitioner would furnish the same.



3. The learned counsels appearing for the Respondents, while submitting that the orders may be reserved in these petitions, prayed for a grant of time to file their replies to the IA and the additional information, if any, to be filed by the Petitioner, in terms of the directions of the Commission.

4. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the following additional information **in Petition No.563/GT/2020**, after serving copy to the Respondents on or before **8.3.2024**:

- (a) *The Petitioner has submitted that Krishna Bhagya Jal Nigam Limited vide its letter dated 31.8.2019 and 6.6.2019, has raised the water charges amounting to Rs. 149.64 lakh for the period 18.10.2018 to 31.10.2018 and Rs. 1491.13 lakh for the period November 2018 to March 2018 respectively. The Petitioner shall furnish the bifurcation of the said bill corresponding to the rate, period and quantum of water consumed for the thermal generating station.*
- (b) *The details of the water charges paid along with documentary evidence mentioning the date on which the charges were paid to the Water Resource Department. Further, the Petitioner is also directed to furnish the quantum of water consumed for the thermal generating station, clearly mentioning the period and corresponding rate of water charges paid to Krishna Bhagya Jal Nigam Limited.*
- (c) *It is also observed that for the calculation of water charges, opening and closing readings of line A and B has been considered. The Petitioner is directed to revise and furnish the claim of water charges, clearly bifurcating the claim of water charges towards the generating station, township and the rate of power charges included in the water charges with total units of power consumed and the corresponding periods.*
- (d) *There is a huge increase in the rate of water charge from Rs. 3200 per mcft to Rs. 3.00 lakh/mcft. The Petitioner is directed to furnish the reason for such huge variation in the water charges claimed along with the documentary evidence, including the copy of Final notification issued by the Water resource Secretariat.*
- (e) *The water charges claimed include power charges. Hence, the details of the power charges claimed, along with the breakup of power charges towards the generating station, township, etc. claimed to substantiate the same shall be furnished.*
- (f) *Details of Additional interest paid, penalty paid/incurred if any.*
- (g) *Excel sheet showing detailed working.*

5. The Respondents are permitted to file their replies to the said IA and the additional information, as above, on or before **22.3.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **29.3.2024**.

6. Subject to the above, order in the Petitions and IA was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

